

Arb Petn No.1 of 2013

04.03.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri JM Thangkhiew,  
counsel for the petitioner. List on 13.03.2014 for hearing.

CHIEF JUSTICE

dev  
04.03.14

Crl Appeal No.1 of 2014

04.03.2014

HON'BLE THE CHIEF JUSTICE

Ms K Chisa, Advocate, present for the petitioner.

Ms F Kharsyiemiong, Advocate, holding brief for  
Mrs T Yangi, counsel for the respondents.

This is an admitted appeal in which lower court  
record is awaited.

Registry is directed to issue reminder to the Court  
concerned summoning the lower court record of NDPS  
Case No. 49 of 2012 decided by Special Judge (NDPS  
Act)/Sessions Judge, Shillong on 07.01.2014.

List after lower court record is received.

CHIEF JUSTICE

dev  
04.03.14

Crl Revn No.68 of 2013

04.03.2014

HON'BLE THE CHIEF JUSTICE

Ms SG Momin, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the respondents.

Adjourned at the request of Ms SG Momin, counsel for the petitioner. List after four weeks.

CHIEF JUSTICE

dev  
04.03.14

MC No. 15 of 2014  
IN WP(C)No.26 of 2014

04.03.2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in WP(C)No.  
26 of 2014, this Misc. Case stands disposed of.

CHIEF JUSTICE

dev  
04.03.14

MC No. 39 of 2014  
IN WP(C)No.49 of 2014

04.03.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 49 of 2014

CHIEF JUSTICE

dev  
04.03.14

MC No. 100 of 2013  
IN WP(C)No.71 of 2013

04.03.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 71 of  
2013.

CHIEF JUSTICE

dev  
04.03.14

WP(C)No.26 of 2014

04.03.2014

HON'BLE THE CHIEF JUSTICE

Ms QB Lamare, Advocate, present for the petitioners.

Shri S Dey, Advocate, present for the respondents.

Learned counsel for respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks. Meanwhile, interim order dated 07.02.2014 is extended to the next date of listing.

CHIEF JUSTICE

dev  
04.03.14

WP(C)No.49 of 2014

04.03.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondent No. 1.

Learned counsel for respondent No. 1 prays for and is allowed six weeks' time to file counter affidavit.

Issue notices to respondents No. 2, 3, 4 and 5, who may also file their counter affidavits within a period of six weeks.

List after six weeks.

CHIEF JUSTICE

dev  
04.03.14



WP(C)No.50 of 2014

04.03.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondents.

Learned counsel for respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev  
04.03.14

WP(C)No.71 of 2013

04.03.2014

HON'BLE THE CHIEF JUSTICE

Ms SG Momin, Advocate, present for the petitioners.

Shri KP Bhattacharjee, Advocate, present for respondents No. 1 and 2.

Shri S Sen, Advocate, present for respondents No. 3 and 4.

Learned counsel for respondents No. 3 and 4 prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev  
04.03.14

WP(C)No.232 of 2013

04.03.2014

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for respondents prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev  
04.03.14

WP(C)No.282 of 2013

04.03.2014

HON'BLE THE CHIEF JUSTICE

Shri BK Deb Roy, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondents No. 1 to 3.

Notices served sufficiently on respondents No. 4 and 5, who have not filed any counter affidavits.

Learned counsel for the petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 1 to 3.

List after two weeks.

CHIEF JUSTICE

dev  
04.03.14

WP(C)No.294 of 2012

04.03.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms E Nongbri, counsel  
for the petitioner. List after one week.

CHIEF JUSTICE

dev  
04.03.14

WP(C)No.348 of 2013

04.03.2014

HON'BLE THE CHIEF JUSTICE

Shri R Choudhury, Advocate, present for the petitioner.

Shri SC Shyam, Senior Advocate, present for respondents.

Learned counsel for respondents prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev  
04.03.14

WP(C)No.369 of 2013

04.03.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for respondents.

Learned counsel for respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev  
04.03.14

WP(C)No.371 of 2013

04.03.2014

HON'BLE THE CHIEF JUSTICE

Shri MF Qureshi, Advocate, present for the petitioners.

Shri KP Bhattacharjee, Advocate, present for respondents.

Learned counsel for respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks along with WP(C)No. 384 of 2013.

CHIEF JUSTICE

dev  
04.03.14



WP(C)No.372 of 2013

04.03.2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioner even in the revised call.

Shri SC Shyam, Senior Advocate, present for the respondents.

This writ petition is dismissed for non prosecution.

CHIEF JUSTICE

dev  
04.03.14

WP(C)No.384 of 2013

04.03.2014

HON'BLE THE CHIEF JUSTICE

Shri A Khan, Advocate, present for the petitioners.

Shri KP Bhattacharjee, Advocate, present for respondents.

Learned counsel for respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev  
04.03.14